The House reassembled after lunch at half pasi two of ihe clock. Ihe Vice-CHMRMAN (SHRI RAM SAHAI) in the Chair.

RE- APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE COMMISSIONS OF ENQUIRY (AMEND MEN'I) BILE, 1969—contd.

SHRI IC. S. RAMASWAMY: Sir, to the Motion 1 moved earlier regarding appoint ment of a Member of ill is House to the (oint Committee ol the Houses on the Com as ol Inquiry (Amendment) Bill, 1969, Mr. Bhupesh Gupta objected, i want to explain the position further, Sir. In the Committee as it was originally constituted, Mr. Chavan and Mi. Shukla were members there of. Since their portfolios have been changed, they have resigned ilieir membership of this Committee. Now Mr. Mirdha, the present Minister ol Stan- in the Ministry of Home lire, ts in charge of this subject and so lie ia sought to be included in this Commit tee. H\[h\] his coming to this Committee. Sir, the composition of the Committee is not (hanged in any way with regard to the official or the non-official members thereof. So, Sir. the motion I have made may please be \[\) eight

SHRI BHUPESH GUPTA: I want an assurance that, in future, when you make replacements, you would take care that Private Members are not replaced by Govcrn-il Members. A Private Member should be replaced by a Private Member.

SHRI K. S. RAMASWAMY: This has heen an extraordinary case. Sir.

SHRI BHUPESH GUPTA: You will do that. Then I do not press my objection.

IHE VICE-CHAIRMAN (SHRI RAM SAHAI): The question is:

"That this House concurs in the recommendation of Ihe Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the House on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhadra Yajee and re-that Shri Ram Niwas Mirdha be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

REFERENCE TO THE REPORTED DEATH OF SHRI SAMIR HATTACHAR-JEE IN POLICE LOCK-UP AT CALCUTTA— contd.

SHRI BHUPESH GUPTA: Before the House adjourned for lunch, Sir, I brought to the notice of the House the news of tbe

death of Shri Samir Bhattacharjee as a result ni torture in the lockup, lias it been communicated to the Prime Minister who is also ihe Home Minister:- I would like to know the reactions "I the Government to such an Incident, which ba-- shocked the people ol Bengal in general and the people of Cult Ulla in particular. And ihe Home Minister here, he should kindly tell us something abou! il because I am also tabling a CaUing Attention Notice on thai, and I hope it will be admitted. Now this matter must be discussed in ibis House and Parliament should know. As I pointed out, this is no part) issue. The Congress itself has condemned the kind of mannei in wliich he uas killed. Therefore I base been raising this question. But no reaction we get from the Government. We insist on having the reaction of the Government, the faci, our purpose is io agitate this issue to see that the Government acts in ihe proper manner, and naturally we insist on what exactly they are doing. Nol even information we have got. In the old days, I must point out that on Similar occasions we brought it to the notice of Prime Minister Jawaharlal Nehru—at least one instance I still recall. In the morning we raised it the option of the New York and the New York and I was the top to with the Middershad il. He got in touch with the Hyderabad Government at that time and in Ihe afternoon he gave the information to the House. I should like to have the same process followed here. Now. what I have said, am I wrong? Arc the Bengal papers wrong? Now the Governmen) should say. (t is directly under them. Mr. Om Mehta is here. Will you kindly tell him, Sir, ihe motion I lime made may please be gn anil meet the Prime Minister who is also the Home. the Prime Minister who is also the Home Minister and convcv . . .

SHRI ARJUN ARORA (Uttar Pradesh): There may be no quorum if Mr. Om Mehta leaves the House now.

STTRI BHUPESH GUPTA: Somebody else may also do it: still ho should go out and communicate it, but I am not asking him to go out just now. Anvway, somebody should go and tell the Prime Minister whe, is in charge of the Home Portfolio that Parliament, when seized of such matters, should be taken into confidence and told of such matters.

SHRf ARJUN ARORA: The Home Ministry is represented here by Mr. K. S Ramaswamy.

SHRr BHUPESH GUPTA: Now you have done your job: can vou kindly go there? The trouble. Sir, is they do not enter the Prime Minister's room. They are afraid of entering, they are afraid of knocking at the door of the Prime Minister.

SHRIMATI PURABI MUKHOPADHVAY (West Bengali: Ir. Vice-Chairman, Sir, on this particular] lint I have got something to say.

SHRI ARJUN ARORA: We must hear the other side a so.

SHRIMATI PURABI MUKHO-PADHYAV: WI u is the other side?

Mr. Vice Chail nan, Sir, il is verv unfortunate that a young boy has been beaten to death in the police lock-up. Whatever the offence may be. nobody has given any police officer the authority to beat anybody in the police Ic ckup. We are not living in the eighteenth century; we are not living under the fcuda system. He was beaten so much so that Ii died in the police lockup. From this side also we protesl againsl this brutal hand ting by the police and we uni that the concerned police officer, whoever he may be, should be appropriately dealt with. Appropriate punishment should be meted out to tliat police officer. Sir, I demand a enquiry into the matter.

.SHRI CHITTA BASU: Sir, Mr Bhupcsh Gupta was in I le morning drawing Ihe attention ol the Govettament, particulariv of the Home M nistry, to the murder, I would -av, of a young man by the police official while he was in police custody. I think ii is in the fitness of things that the Goverii Ii! maki: a statement and

give their readier It cannot go on in this way. When he v,as referring to this matter the Leader of the House was also there but he was simply trying to go out of the House.

उपसभाष्यक (को राम सहाय) : मैं धापकी तबजह दिलाऊंगा निस्टर श्रोम मेहता पता लगाने गये हैं। प्रौसीडिंग चलने देना चाहिए।

श्री चिन बपास् : आप उनको सर्ग कीजिए डाइरेक्ट कीजिए बोर्ड स्टेटमेन्ट देने के लिये ।

THE CONST1 UTION (AMENDMENT) BILL. 1970.

(To .7iix-ii. Articles 75 nnd 164)

SHRI PRAN'B KUMAR MUKHERJEE (West Bengali: Sr, I beg to move for leave In introduce a Bill further to amend the Constitution of ndia.

The question was put and the motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce the Bill. ("Mr. DEPUTY CI AIRMAN in tlie Chair]

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDM1.M BILL, [966—contd.

To amend Section 15)

SHRI KRISHAN KANT (Haryana): Mr. Deputy Chairman, sir, lasi time when I spoke ior some time on this Bill I referred to the malpractices of the growing house of Goenkas and at that time Mr, Arjun Arora had asked the Leader of the House to find out more things about the allegations and tell this House about the allegations and tell this riouse whelher their is any substance or ihe Government should come forward and refute those allegation... I am sum even after fifteen days, even after Mr, Arjun Arora had pointedly asked three times the Leader of the Mouse that he should enquire those things and tell whether the into those things and tell whether the Government is in any way implicated or is succumbing to the pressures of Mr. Goenka or not, il has not heen done. Ma\ I, Mr. Deput; Chairman, through you appeal to the Government and io the Leader of the House, who is not present as usual, to find out and then iell this House as to ivhal the presenl position is about Mr. Goenka's pressures on the Government. I am standing here to support the very valua-ble Bill introduced b\ Shri Arjun Arora, \i/.. ihe Industries (Development and Regulation) life industries (Development and Regulation). Bill. This Bill is Nery necessary in view of the fact that for the lasi two Or three years we. in the Congress, have been living to remould the administration, the industrial polici and the social structure of this Country towards an equalitarian society. this ('ountry towards an equalitarian society, a socialistic pattern of society. This Bill does not go far i;i that direction, bui here is a Bill which tfants ihe country and the Houses know whal type to of malpractices are going on in the various industrial houses, Now. the myth has heen created in this House that the public sector is all inefficient, lhat there is corruption in the public so ior, that the public sec Ior cannot in any way a chieve all inefficient, lhat there is the social objectives, that it is only through the private sector, the profit motive and the way these industries are functioning, ihe country can prosper. We know there is the committee on Public

know there is the committee on Public Undertakings. It looks into the functioning of the public sector undertakings and then presents its report fo both Houses of Parliament. Whatever is going on in the public sector, at the cost of the exchequer, is known to both Houses of Parliament as well as Io the public. We do not want any c line done at the cost of the public not to be known to them as io how it is being spent. So, the public can have control and Parliament can have control over it. They can modify, reilify and improve the functioning of the public sector. In the rase of the private sector, nobody knows what, is going on there. This Act has been in force for the last 19 years. May T ask the Deputy Minister of Industrial Development, who is sitting here, in how many cases has he

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